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Original Application No. 397 of 1993

Allahabad this the 1014 day of March 1998

Hon'ble Mr. D.S. Baweja, Member (A) Hon'ble Mr. D.V.R.S.G. Dattatreyulu, Member (J)

Gyan Shanker Pandey, aged about 36 years, S/o Shri Gauri Shanker Pandey, R/o C/o Sri S.K. Pandey, 29/115, Madhwapur, Allahabad.

Applicant

By Advocate Sri T.S. Pandey

Versus

- 1. Union of India through its Chief Secretary, Central Government Secretariate, New Delhi.
- 2. General Manager, Northern Railway, Rail Bhawan, Baroda House, New Delhi.
- 3. Divisional Railway Manager, N. Rly. Nawab Yusuf Road, Allahabad.
- 4. Senior Divisional Personnel Officer, Northern Railway, Nawab Yusuf Road, Allahabad.
- 5. Divisional Electrical Engineer (TR-D) D.R.M. Office, Nawab V usuf Road, Allahabad.

Respondents

By Advocate ----

ORDER

By Hon'ble Mr. D.S. Baweja, Member (A)

The applicant was initially appointed as Electrical Chargeman in Railways in the grade of %.425-700 (%.1400-2300) as per order dated 11.6.1982. The applicant was appointed on the working post after completing the training of New Delhi Division of Northern Railway.



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Subsequently, the applicant was transferred to Allahabad Division of Northern Railway. The applicant was declared medically unfit for holding the post of Electric Chargeman as per order dated 07.11.84. On being medically decategorised, the applicant was absorbed in the atternative post of Senior Clerk in the pay scale of % 330-560 (Rs. 1200-2040). As per order dated 12.12.1984, the applicant joined on this post. The case of the applicant is that he should have been absorbed on the post of Head Clerk in the equivalent grade in terms of the provision Chapter III of contained in /Indian Railway Establishment Manual (Vol.I). The applicant has further contended that even as a senior Clerk, he has been not allowed seniority from the date of appointment. Referring to the seniority list of Senior Clerks issued in 1987, the applicant alleges that 5 employees, namely 3/Shri A.K. Sinha, T.S. Sharma, Vinod Singh, S.G. Murtaza and J.P. Pandey have been allowed seniority from the date of appointment on being medically decategorised and the applicant has been discriminated. The provisions of page 306 of the Indian Railway Establishment Manual Vol. I have been violated in the case of the applicant. The applicant has also named above contended that a employees/have been/glven the respective pay scales from which they were medically decategorised. Theapplicant has been subsequently promoted as Head Clerk in the grade of &. 1400-2300 as per order dated 1212, 1988. The applicant submits that he made several representations against his absorption as Senior Clerk but did not get any reply. His last representation was dated 03.2.93 which has been replied by the respondents as per letter dated 05.3.93 rejecting the claim of the applicant. The applicant was also suspended by



the order dated 18.7.84 and suspension was subsequently revoked by the order dated 28.8.84. Being aggrieved, the present application has been filed on 19.3.93.

- 2. In the background of the above facts, the applicanthas prayed for the reliefs of quashing the order dated 18.7.84 (A-1), the order dated 12.12.84 (A-2) and Seniority list dated nil of 1987(A-3), and time order dated 12.12.1988(A-4) and to give all consequantial benefits with senierity from the date of appointment i.e. 11.6.1982. During the pendency of the O.A., the applicant filed an amendment application challenging the selection of S/Shri N.K. Jaiswal, V.K. Upadhyaya, S.N. Bajpayee, S.K. Khatri, Arun Kumar, A.K. Chandra and Sita Ram as Office Superintendent Grade II as pef select list dated 05.7.96 alleging that they were junior to the applicant as they were medically decategorised on a later date. The applicant has also alleged that the name of the applicant at serial 27 in the senior/list of Head Clerk issued on 20.11.96 has been shown incorrectly and is illegal. In view of these facts, the applicant has also prayed the quashing of the select list dated 05.7.96(A-II) of Office Superintendent Grade II as well as the seniority list of Head Clerk dated 20.11.96 (A-18).
- The main thrust of the applicant in support of his claim is that the action taken by the respondents through the impugned orders is in violation of the rules as well as in violation of the Article 309 and 311 of the Constitution of India. In view of this, the reply to his representation dated 05.3.93 given by the respondents is arbitrary, illegal and discriminatory in the eye of law.



- 5. As per order dated 13.4.93, it was provided that promotions made on the post of Assistant Superintendent and Superintendent on the basis of the Seniority list of 1987 will be provisional and subject to final decision of this case.
- The notices were issued to the respondents and several opportunities were allowed to file the counter reply. However, no counter-reply had been filed by the respondents. As.per order dated 14.5.97, it was provided that in view of non-filing of the counter-reply inspite of repeated opportunities, the matter will be proceeded exparte against the respondents. On the last date of listing, none was present on behalf of the respondents, In view of the earlier order, we proceeded exparte against the respondents and heard the counsel for the applicant. During the arguments, the learned counsel for the applicant pleaded that since the respondents have failed to file the counter-affidavit inspite of repeated opportunities, / shows that the averments made by the applicant are accepted by the respondents. The contention of the applicant is fairly accepted by us and the reliefs prayed for are being examined taking into account the so facts detailed by the applicant.
- 7. The first relief prayed for by the applicant is quashing of the order dated 18.7.84 (A-1). As per this order, the applicant was placed under suspension. It is noted that the suspension was subsequently revoked as ly per order dated 28.8.84. With these details, first/the relief is barred by limitation. The matter has been challenged in the year 1993 after more than 9 years. The applicant has not given any reasons to why the matter was not agitated for seeking the relief withing



the Central

Tribunals Act, 1985. No application for condoning the delay has also been made. Secondly on merits also, we do not find any substance in the prayer made. The applicant has made only vague and scanty pleadings. The applicant does not indicate whether any charge-sheet was issued after revoking of the suspension. He has also not indicated whether any representation against the suspension and as to how the period of suspension which the suspension and as to how the period of suspension which the suspension had been made asper the extant rules. Keeping these observations in view, we are of the view that this relief does not merit consideration.

The second relief prayed for is quashing of 8. the order dated 12.12.1984(A-2) through which the applicant was appointed as the Senior Clerk in the grade of Rs. 330-560 (Rs. 1200-2040). on a being medically decategorised from the post of Electric Chargeman in the grade of Rs.425-700 (Rs.1400-2300). This is the core issue as the other reliefs with regard to the seniority as Senior Clerk promotion, as Head Clerk and further fromotions as Office Superintendent and the /respective seniority listy flow out of the same. The main thrust/argument of of the applicant is that before being decategorised, he was working in the scale of Rs. 425-700 and, therefore, he should have been absorbed as a Head Clerk in the equivalent grade on being medically decategorised. The applicant seeks support of the rules laid down in chapter III of the Indian Railway Establishment Manual. The applicant has not cited the relevant rules from the Chapter III which applied to the case of the applicant, As per the order dated 26.8.97, the counsel for the applicant was directed to show the rules under which the respondents

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were required to accommodate the applicant in the equivalent scale of pay on being medically decategorised. During the hearing, the learned counsel for the applicant made available book (Railway Establishment Rules") by B.S. Mainee and draw our attention to page 82 of the Book where the rules laid down have been relied upon. On going through these rules, we find that the same are not relevant to the absorption in the equivalent grade on being medically decategorised. The rules detailed there are extracted from para 1314 of Chapter XIII of Indian Railway Establishment Manual. It is noted in para 4.9 of the O.A., the applicant has submitted that he was entitled to be reempleyed as Head Clerk in terms of the provisions contained in Chapter III of the Indian Railway Establishment Manual. The applicant has not indicated any specific rule from this Chapter. However, on going through Chapter III, it is noted that it covers the rules governing seniority and not with regard to absorption in a particular grade on being medically decategorised As indicated earlier. the respondents have not filed my counter affidavit. The applicant has also not cited the relevant rules as brought out earlier above. Inview of this, we will examine the claim of the applicant in terms of the rules laid down in chapter XIII " Absorption of medically incapicitated staff on alternative employment " On referring to para 1306, it is noted that suitability of medically incapicitated railway employee for absorption in alternative category is to be determined by Committee of Officers. For this purpose, the committee will examine the railway employee and determine the sa suitability of the railway employee for envice certain categories of posts Thereafter, based on recommendation of the committee, the Centrelling Office of the concerned employee will preceed to



take further action to find suitable alternative emoluments as near as pessible to his earlier emoluments. Para 1310 lays down that alternative employment will be offered in writing stating the scale of pay and the rate of pay at which it is prepesed to bexamen absorb the employee. Railway servant is at liberty to refuse the effer of alternative appointment and on no account, the railway servant is to be posted to the alternative appointment until he has accepted the effered post! In the present case, the applicant was effered appointment as Senier Clerk in the grade of 8.1200-2040. The applicant accepted the same and joined the post. On going through the Original application, we find that there is not/a whisper of any avernment by the applicant to indicate that he had refused to accept the post offered or made any protest for the same. No copy of any representation made to this effect has been brought out on record. Keeping in view the provision; of rule; as discussed above, the applicant cannot agitate the matter/for absorption in the higher grade. The applicant had the option to refuse the post offered to him but he did not do so. Keeping this fact - situation / focus, we are unable to persuade ourselves to find anymerit in the relief claimed by the applicant. Further not only there is no morit in the relief /prayed for but it is also barred by limitation. The applicant was abserbed as Senier Clerk in Nevember '84 and the present application has been filed on 19.3,1993 during after several years drind which period the seniority list of Senior Clerks got settled and further promotions in higher grades were also offected

The third relief is quashing of the seniority

list dated NIL of 1987 (A-3). It is noted that this
is for the Sr Clerks
seniority list/in the grade of B.1200-2040 The applicant



in para 4.10 of the O.A., has submitted that five employees namely S/Sri A.K.Sinha, T.S.Sharma, Vined Singh, S. G. Murtaza and J.P.Pandey have been allowed seniority from the date of appointment on absorption in the alternative category after medical decategorisation while the applicant has been denied seniority from the date of appointment. Thus the applicant has been not only discriminated but the respondents have violated the rules of seniority laid down in para 306 of the Indian Railway Establishment Manual Velume I. We have carefully gone through para 306 of I.R.E.M. and find that this is not relevant to the case of the applicant. This para lays down that candidates selected for a pointment wax at an earlier selection shall be senior to those selected later irrespective of the date of posting. From the details furnished of the 5 employees referred to above, it is noted that all of them had been appointed earlier to the applicant? We deals note that para 313 in the same chapten deals swith the seniority of medically unfitted railway servants and the submission made by the applicant for seniority will be examined in terms of the prevision of the raules laid down in para 313% We note that para 313(d) prevides that in case of the staff coming to the new Unit on own request and then medically recategorised, then prevsion of sub para a(ii) will beapplicable to the extent of service in the new Unit. Para Q(ii) stipulate that medi-in the alternative jeb will be allowed seniority cally decategorsed staff's absorption/in grade of absorp-tion with reference to the Aength of service rendered in the equivalent or correspondi grade irrespective of rate of pay fixed. From the facts brought out on record by the applicant, it is noted that the applicant was originally posted on Delhi Division (A-8) and was subsequently transferred to Allahabad Divnt

Alkahabak. The applicant has not disclosed any details with

regard to his transfer with respect of date of transfer,



whether the transfer was en/request er en the administrative ground! Copy of the transfer order has been also net brought on record. We also note that in his representation dated 3 2 1993 at A-17, he has mentioned the date of transfer to Allahabad division 25 10.5 1984 Since the applicant has not brought on record any documentary evidence, we are inclined to infer that the applicant was transferred on own request ? With this status of transfer, the applicant is entitled for only seniority in the grade of SrtClerk/with reference to his d#\dild tetal length of service on Allahabad Division since his date of transfer. From the respondents reply dated 5 31993 at A-6, this is quite ebvious that the respondents have allowed seniority based on the service rendered on Allahabad division in the light of these observations, we fail to find any substance and force in the claim of the applicant that he has been assigned seniority not fellowing the relevant rules! Apart from this, quashing of the seniority list also suffers another infirmity. The applicant has prayed for quashing of entire seniority list. We fail to understand the basis on which the entire seniority list is prayed for is to be quashed? The applicant can be aggrieved with respect to his seniority being not properly allowed based on the claim made by him. This would involve interpelating the name of the applicant at proper place. The applicant has indicated 5 names of the employees allaging that they have been givensenierity from the date of appointment, However, he has not sated whether he claims seniority ever them. Further the applicant has net disclosed the names over whom he claims seniority in the senierity list of 1987. The applicant has/not made any one from the seniority list as the respondents. Quashing of the senierity list will adversely affect



Ne adverse order can be passed against any body who has not been given eppertunity to defend. Any claim for seniority without impleading the employees likely to be affected and being necessary party is not maintainable. In this connection, we refer to the judgment of Hon'ble Supreme court in the case of Rajbeer Singh versus State of Haryana 1996(1) ATJ 416. Keeping these facts in view, the relief prayed for by the applicant for quashing the seniority list is not maintainable on this ground alone.

The feurth relief prayed for is quashing of the order dated 12.12.1988 (A-4) as per which the applicant had been premoted as Head Clerk in thegrade of &.1400-2300. Since we have already recorded our findings with regard to the reliefs 2 and 3 i.e. order at A-1 & 3, this claim of the applicant does not sustain as it flows from his claim of seniority as Senior Clerk, and absorption as Head Clerk.

The 5th relff is quashing of the select list 11 dated 5.7.1996 of Office Supat grade II which has been added subsequently through an amendment application. It is alleged that S/Sri N.K.Jaiswal, V.K.Upadhya, S.N.Bajpace, S.K.Khatri, Arun Kumar, A.K.Chandra and Sita Ram have been all illegally promoted as Office Supdt .Grade II as per select list dat d 5.7.96. as they were medically decategorised at a later date than the applicant. The applicant has not furnished any details with regard to the service xxxxxxxxxx of the above named employees. It is also not disclosed whether these employees were absorbed directly as Head Clerk er as Senier Clerk, With this evague and sketchy averaments we find it difficult to go into the merit of the relief prayed for! In any way, this relief is not maintainable as the applicant has prayed for quashing of the entire select list without select making the employees placed on the senisty list as a



been not made as a party. As indicated earlier, no adverse order can be passed against a party without giving opportunity of representing his case. Therefore, in absence of necessary parties being not made as the respondents, prayer for quashing of the select list cannot be entertained and such a prayer is not maintain—ablee.

12. The 6th relief claimed is quashing of the seniority list dated 2011111996 for Head Clerk. We have already concluded with the reliefs claimed by the applicant with regard to the absorption in thegrade of %:1400-2300 and also the seniority list as Sr:Clerk are deveid of any merit. For this relief except making prayer for quashing the senierity list, no ground has been laid down as to why the seniority list deserves to be quashed. It is also not understood was why the applicant has prayed for quashing of the entire senierity list. In the absence of any averment, we are unable te go into the merit! Further this prayer is/not maintainable on the ground that the employees placed in the seniority list who are the necessary parties have been position of law as made earlier, are equally applicable in this case also

last prayer is to fix the applicant's profoma pay sclae of \$1200-2040 w.e.f 1212.1994 alongwith all consequential benefits with further direction to the respondents to fix the seniority from the date of appointment i.e. 11.61992. Inview of what has been elaborated above and findings hav been recorded that there is not merit in the reliefs prayed for, this

prayer does not survive.

14. In the result of the above discussion, we are unable to find any merit in this application and the same is accordingly dismissed. No order as to costs. Interim order dated 4.3 1993 is vacated.

Member (J)

Member